Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting held on 15.12.2011

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The Meeting No. 37/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 15.12.2011 in Room No.110 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1	Sh. R.A. Lal, Director	R.O, TC, Noida.
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	DC(MSME)
5	Sh. Ram Kumar, FTDO	DGFT

The agenda for Meeting No. 37/AM12 dated 15.12.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 37/84-ALC3/2011 MEETING DATE : 15.12.2011

Case No.:1/27/84-ALC3/2011	Party Name:RADIANT EXPORTS	Meet No/Date:37/84-ALC3/2011	Status:
		15.12.2011	Rejected

	HQ File :01/84/050/00183/AM12/	RLA File :05/24/040/00203/AM12/	Lic.No/Date:0510302021 12.09.2011	Reject	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have to the information/details called vide DC(MSME) letter dated 14.11.2011 so far. In view of the above, Committee was unable to norms and constrained to reject the case. R.A. may take suitable consequential action accordingly.					

	Case No.:7/37/84-ALC3/2011	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:37/84-ALC3/2011 15.12.2011	Status: Rejected	
	HQ File :01/84/050/00260/AM12/	RLA File :04/24/040/00218/AM12/	Lic.No/Date:0410129701 25.10.2011	Reject	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side, neither specific lining fabric and synthetic sole sheet has been mentioned nor composition of export has been mentioned. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.				
		RLA may take suitable consequential action accordingly			

	Case No.:8/37/84-ALC3/2011	Party Name:MEENAKSHI INDIA LTD	Meet No/Date:37/84-ALC3/2011 15.12.2011	Status: Rejected
$\ _3$	HQ File :01/84/050/00261/AM12/	RLA File :04/24/040/00220/AM12/	Lic.No/Date:0410129674 25.10.2011	Reject
	Doninian a The Committee and it and the	1 1 1 1 1 1 () () 1		4 CAD/CAM

Decision: The Committee considered the case as per agenda and observed that firm have not given drawing, design, measurement, CAD/CAM etc. In view of the above, Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.

Case No.:14/37/84-ALC3/2011	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:37/84-ALC3/2011 15.12.2011	Status: Approved
HQ File :01/84/050/00267/AM12/	RLA File :04/24/040/00221/AM12/		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the

r	eprese	entatives of te	echnical a	uthorities pr	esent in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-	
	S.	Export	Export	Import	Qty. allowed	
	No	item	Qty.	item		
	1.	78%	2727	(i) 78%	(i) 6136 Sq. Mtrs.	
		Cotton	Nos.	Cotton		
		21%		21%		
		Polyester		Polyester		
		1%		1%	(ii) 1118.070	Sq.
		Spandex		Spandex	Mtrs.	
		Denim		Denim		
		Ladies		Fabric,		
		Pants		cuttable		
		(Trousers)		Width –		
		GSM –		57" GSM		
		356.		- 356		
				(+/-		
				10%).		
				(ii) 80%		
				Polyester		
				20%		
				Cotton		
				T/C		
				Pocketing		
				Fabric		
4				Width		
				58",		
				GSM-105		
		2.50/		(+/-5%).		
	2	82%	23803	(i) 82%	(i) 53557.760 Sq. Mtrs.	
		Cotton	Nos.	Cotton		
		17%		17%	(") 0750 000 G . N.	
		Polyester		Polyester	(ii) 9759.230 Sq. Mtrs.	
		1%		1%		
		Spandex		Spandex		
		Denim		Denim		

Ladies	Fabric	
Pants	Cuttable	
(Trousers)	Width	
GSM –	58",	
340.	GSM –	
	340 (+/-	
	10%).	
	(ii) 80%	
	Polyester	
	20%	
	Cotton	
	T/C	
	Pocketing	
	Fabric	
	Width	
	58",	
	GSM-105	
	(+/-5%).	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/37/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	15 10 2011	Status: Approved
HQ File :01/84/050/00262/AM12/		Lic.No/Date:0510306811 01.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed.
1	Ladies Top, Made of 100% Silk Dyed Woven Fabric,		100% Silk Dyed Woven Fabric,	1

		GSM: 50 (+/- 10%) Style:00401459 CM Luna Embellished Top.	GSM: 50 (+/- 10%)	
	2	Ladies Dress, Made of 100% Silk Printed Woven Fabric, GSM: 60 (+/- 10%) Style: 00201416 Jennifer Tank Dress.	Printed Woven Fabric, GSM: 60 (+/- 10%)	Sq.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/37/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	Meet No/Date:37/84-ALC3/2011 15.12.2011	Status: Approved
HQ File :01/84/050/00263/AM12/		Lic.No/Date:0510306967 02.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:

S. No	Export item	Export Qty.	Import item	Qty. allowed.	
1	Ladies Waist Coat, Made of 69% Rayon 31% Polyester Dyed Woven Fabric, GSM: 173 (+/- 10%) Style: 4621.	Nos.	69% Rayon 31% Polyester Dyed Woven Fabric, GSM: 173 (+/- 10%)	3097.500 Sq. Mtrs.	

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:13/37/84-ALC3/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:37/84-ALC3/2011 15.12.2011	Status: Transfer
7	HQ File :01/84/050/00266/AM12/		Lic.No/Date:1110026061 02.11.2011	

Decision: The Committee considered the case as per agenda and relevant details and decided to transfer this case to DES-VII (Norms) Committee-VII) for their consideration and necessary action as adhoc norms of Flexible Intermediate Bulk Containers (FIBC) items are being dealt by them.

Case No.:3/37/84-ALC3/2011	Party Name:SHAHI EXPORTS PVT. LTD.	15 10 2011	Status: Approved
HQ File :01/84/050/00256/AM12/		Lic.No/Date:0510307711 14.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export item	Export	Import item	Qty.
No		Qty.		allowed.
1	Girls Dress, Made of 100% Cotton Yarn Dyed Fabric, GSM: 106 (+/- 10%) Style No. 7105489.	5610 Nos.	100% Cotton Yarn Dyed Fabric, GSM: 106 (+/- 10%).	9312.600 Sq. Mtrs.
2	Ladies Dress, Made of 100% Polyester Dyed Fabric, GSM: 88 (+/- 10%) Style No. WS2AN12012AR)	16550 Nos.	100% Polyester Dyed Fabric, GSM: 88 (+/- 10%).	65703.500 Sq. Mtrs.

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:11/37/84-ALC3/2011	Party Name:KERALA BALERS PRIVATE LIMITED	Meet No/Date:37/84-ALC3/2011 15.12.2011	Status: Rejected	
	HQ File :01/84/050/00264/AM12/	RLA File :10/24/040/00054/AM12/	Lic.No/Date:1010046450 14.11.2011	Reject	
9	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side, neither specific PVC Resin Paste Grade has been mentioned nor composition of export has been mentioned. In view of the above, Committee was unable to				

finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:6/37/84-ALC3/2011	Party Name:SHAHI EXPORTS PVT. LTD.	15 10 0011	Status: Approved
HQ File :01/84/050/00259/AM12/		Lic.No/Date:0710084022 16.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

	C	Export item	Evport	Import itam	Oty.
Ш		Export item	Export	Import item	\
Ш	No		Qty.		allowed.
Н			` •		

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1	Mens/Ladies Shorts, Made of 100%	2100	100%	Cotton	4410	Sq.
	Cotton Dyed Fabric, GSM: 160 (+/-	Nos.	Dyed	Fabric,	Mtrs.	
	10%)		GSM:	160 (+/-		
	Style No. EM4716.		10%).			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/37/84-ALC3/201	Par	rty Name:SHAHI EXPORTS PVT. LTD.	15 10 2011	Status: Approved
HQ File :01/84/050/00257/AM	[12/ RL	A File :05/24/040/00269/AM12/	Lic.No/Date:0510308216 17.11.2011	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed.
1	Ladies Blouse, Made of 69% Cotton 27% Polyester 4% Spandex Dyed Fabric,	Nos.	69% Cotton 27% Polyester 4% Spandex Dyed Fabric, GSM:	Mtrs.

	GSM: 108 (+/- 10%) Style No. 1000641.		108 (+/- 10%).		
2	Ladies Tunic Top, Made of 100% Linen Dyed Fabric,		100% Linen Dyed Fabric, GSM: 153 (+/-		Sq.
	GSM: 153 (+/- 10%) Style No. 7613987.	1 (05.	10%).	111015.	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:12/37/84-ALC3/2011	,	Meet No/Date:37/84-ALC3/2011 15.12.2011	Status: Rejected	
2	HQ File :01/84/050/00265/AM12/		Lic.No/Date:0510308644 18.11.2011		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no drawing, design has been				

given in this case. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:1/37/84-ALC3/2011	Party Name: VRIJESH CORPORATION	Meet No/Date:37/84-ALC3/2011 15.12.2011	Status: Approved
HQ File :01/84/050/00254/AM12/	RLA File :03/95/040/00712/AM12/	Lic.No/Date:0310668656 02.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed.
1	Flax Fabrics Unbleached.	11156 Kg.	Flax Yarn	11714 Kg.
2	Flax Fabrics Bleached.	11780 Kg.	Flax Yarn	12369 Kg.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/37/84-ALC3/2011	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:37/84-ALC3/2011 15.12.2011	Status: Deferred
14	HQ File :01/84/050/00255/AM12/		Lic.No/Date:0310668669 02.12.2011	Defer Date: 12.01.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 12.01.2012.

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	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	15 10 2011	Status: Approved
HQ File :01/84/050/00268/AM12/		Lic.No/Date:0310668675 02.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:

S. No	Export item	Export Qty.	Import item	Qty. allowed.
1	PP Woven Fabric with/without UV Stabilisation (2% by weight).	300 M.T.	PP Granules	315 M.T.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/37/84-ALC3/2011	Party Name:PIONEER CALICOS PRODUCTS	Meet No/Date:37/84-ALC3/2011 15.12.2011	Status: Deferred
	PRIVATE LIMITED	13.12.2011	Deferred

PRO version

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| 16 | HQ File :01/84/050/00258/AM12/ | RLA File :31/83/040/00171/AM12/ | Lic.No/Date:3110051718 | Defer Date: 12.01.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 12.01.2012.

Manual agenda cases

(17)

(11)	
Case No.313	M/s. Jiwanram Sheoduttrai Industries P. Ltd.,
	Kolkata.
NC 37/12 dt. 15.12.2011	F.No. 01/84/50/132/AM-12/DES-V
Ratification of input outp	out norms in respect of Advance Authorisation
No.0210160112 dated 9.6.2	2010.

Decision : The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the annual advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/44/2011-12/Hosy. dated 14.12.2011 as detailed below: -

S.	Export item	Export	Import item	Qty. recommend-
No.		Qty.		ded/ pc.

1.	Trousers with Hand Pockets Model :	4950 Nos.	60% Polyester 40% Cotton Twill Fabric GSM-270 +/-10%.	2.40 Sq. Mtrs./Pc.
	74374/4528 and		100% Nylon Oxford Fabric GSM-265 +/- 10%.	0.82 Sq. Mtrs./Pc.
	74374/1032.		55% Cotton 45% PES (Polyester) Satin Fabric GSM-300 +/- 10%.	0.36 Sq. Mtrs./Pc.
			Reflective Tape (Silver Colour), width 50 MM.	0.13 Sq. Mtrs./Pc.
			CAP 201- 24X5.5 Wenass Anti Copper- Metal Stud Buttons-Pioner Anti Brass, No.16583w.	Net + 1%.
			Spring 201, Anti Copper – Metal Stud Buttons – Pioner Anti Brass, No.15020w.	
			Stud 201- Anti Copper – Metal Stud Buttons – Pioner Anti Brass, No.10661w.	Net + 1%.
			Rivet 201- Anti Copper – Metal Stud Buttons – Pioner Anti Brass, No.10679w.	Net + 1%.
			O- Button 33 Wenass Anti Copper – Metal Stud Buttons – Pioner Anti Brass, No.16597w.	Net + 1%.
			O- Button 33 Wenass Anti Copper – Metal Stud Buttons – Pioner Anti Brass, No.11874w.	Net + 1%.

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other as usual condition.

(18)

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Case No.314	M/s. Orient Craft Pvt. Ltd., New Delhi.
NC 37/12 dt. 15.12.2011	F.No. 01/84/162/046/AM-12/DES-V
Fixation of input output n	orms in respect of Annual Advance Authorisation
No.0510264383 dated 14.0	5.2010.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the annual advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/45/2011-12/Hosy. dated 22.12.2011 as detailed below: -

S.No.	Export item	Export Qty.	Import item	Qty.
				recommended/Pc.
1	Duvet cover size 70"x86" with	(i) 10.0843 Sq.	100% Linen Woven	(i) 9.24 Sq. Mtrs./pc.
	Flange made from 100% Linen	Mtrs.	Fabric (Washed /	of Duvet Cover.
	Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	(ii) 1.2500 Sq.	Finished), GSM-180 +/-	(ii) 0.80 Sq. Mtrs.
	Tillistica), GSIVI-100 17-1070.	Mtrs.	1070.	per pc. for flange.
2	Duvet cover size 86"x86" Flange	(i) 12.6230 Sq.	100% Linen Woven	(i) 11.64 Sq.
	made from 100% Linen Woven	Mtrs.	Fabric (Washed /	Mtrs./pc. of Duvet
	Fabric (Washed / Finished),	(ii) 1.3778 Sq.		Cover.
	GSM-180 +/- 10%.	Mtrs.	10%.	(ii) 0.30 Sq.
				Mtrs./pc. for flange.
3	Boudier Sham Cover size	0.7700 Sq.	100% Linen Woven	0.67 Sq. Mtrs.
	12"x18" made from 100% Linen	Mtrs.	Fabric (Washed /	
	Woven Fabric (Washed /		Finished), GSM-180 +/-	
	Finished), GSM-180 +/- 10%.		10%.	
4	Sham Cover size 20"x24" with	(i) 1.0410 Sq.	100% Linen Woven	(i) 1.04 Sq. Mtrs./pc.
	flange made from 100% Linen	Mtrs.	Fabric (Washed /	of Sham Cover.
	Woven Fabric (Washed /	(ii) 0.3800 Sq.	Finished), GSM-180 +/-	_
	Finished), GSM-180 +/- 10%.	Mtrs.	10%.	(ii) 0.30 Sq.
				Mtrs./Pc. for Flange.
5	Bed Skirt size 51"x26"x14.5"	3.3181 Sq.	100% Linen Woven	3.30 Sq. Mtrs.

	made from 100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	Mtrs.	Fabric (Washed / Finished), GSM-180 +/-10%.	
6	Bumper size 10" x 158" made from 100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	•	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	4.55 Sq. Mtrs.

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other as usual condition.

(19)

Case No.315	M/s. Orient Craft Pvt. Ltd., New Delhi.
NC 37/12 dt. 15.12.2011	F.No. 01/84/162/461/AM-11/DES-V
Fixation of input output n	orms in respect of Annual Advance Authorisation
No.0510264383 dated 14.0	5.2010.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 12.01.2012.

(20)

Case No.316	M/s. Orient Craft Pvt. Ltd., New Delhi.
NC 37/12 dt. 15.12.2011	F.No. 01/84/162/526/AM-11/DES-V
Fixation of input output n	norms in respect of Annual Advance Authorisation
No.0510264383 dated 14.0	5.2010.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 12.01.2012.

(21)

Case No.317	M/s. Orient Craft Pvt. Ltd., New Delhi.
NC 37/12 dt. 15.12.2011	F.No. 01/84/162/527/AM-11/DES-V
Fixation of input output r	norms in respect of Annual Advance Authorisation
No.0510264383 dated 14.09	5.2010.

Decision : The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 12.01.2012.

(22)

Case No.318	M/s. Orient Craft Pvt. Ltd., New Delhi.
NC 37/12 dt. 15.12.2011	F.No. 01/84/162/528/AM-11/DES-V
Fixation of input output	norms in respect of Annual Advance Authorisation
No.0510264383 dated 14.0	5.2010.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 12.01.2012.

(23)

Case No.319	M/s. Orient Craft Pvt. Ltd., New Delhi.
NC 37/12 dt. 15.12.2011	F.No. 01/84/162/049/AM-12/DES-V
Fixation of input output i	norms in respect of Annual Advance Authorisation
No.0510264383 dated 14.0	5.2010.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 12.01.2012.

(24)

Case No.320	M/s. Orient Craft Pvt. Ltd., New Delhi.
NC 37/12 dt. 15.12.2011	F.No. 01/84/162/045/AM-12/DES-V

Fixation of input output norms in respect of Annual Advance Authorisation No.0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 12.01.2012.

(25)

Case No.321	M/s. B.L. International, New Delhi.
NC 37/12 dt. 15.12.2011	F.No. 01/84/50/115/AM-12/DES-V
Ratification of input output	norms against Advance Authorisation No.0510296568
dated 14.07.2011.	

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 12.01.2012.

(26)

	Case No.322	M/s. Richa Knitwears, New Delhi.
	NC 37/12 dt. 15.12.2011	F.No. 01/84/50/177/AM-07/DES-V
l	Re-fixation of input output	norms against Advance Authorisation No.0510186355
	dated 10.07.2006.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the annual advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/45/2011-12/Hosy. dated 12.12.2011 as detailed below: -

S.	Export item	Export Qty.	Import item	Qty. recomm-
No.				ended/Pc.
1	Men's Pullover (full sleeve) made of 80% Cotton 20% Polyester Knitted Fabric, GSM-250	(i) 688 grams/piece.	80% Cotton 20% Polyester Knitted Fabric, GSM-250 +/-10%.	812 grams/ piece.
	+/- 10%. & 96% Cotton 4% Spandex Knitted Fabric, GSM-300 +/- 10%.	(ii) 86 grams/ piece.	96% Cotton 4% Spandex Knitted Fabric, GSM-300 +/-10%.	95 grams/ piece.
2.	Men's Pants e) made of 80% Cotton 20% Polyester Knitted Fabric, GSM-250 +/- 10%. &	(i) 639 grams/piece.	80% Cotton 20% Polyester Knitted Fabric, GSM-250 +/-10%.	780 grams/ piece.
	96% Cotton 4% Spandex	(ii) 72 grams/	96% Cotton 4%	80 grams/

	Knitted Fabric, GSM-300 +/- 10%.	piece.	Spandex Knitted Fabric, GSM-300 +/-10%.	piece.
3.	Men's Sweatshirt (full sleeve) made of 80% Cotton 20% Polyester Knitted Fabric, GSM-250	(i) 741 grams/piece.	80% Cotton 20% Polyester Knitted Fabric, GSM-250 +/-10%.	875 grams/ piece.
	+/- 10%. & 96% Cotton 4% Spandex Knitted Fabric, GSM-300 +/- 10%.	(ii) 295 grams/ piece.	96% Cotton 4% Spandex Knitted Fabric, GSM-300 +/-10%.	360 grams/ piece.
4.	Men's Sweatshirt (full sleeve) made of 80% Cotton 20% Polyester Knitted Fabric, GSM-250	(i) 593 grams/piece.	80% Cotton 20% Polyester Knitted Fabric, GSM-250 +/-10%.	700 grams/ piece.
	+/- 10%. & 96% Cotton 4% Spandex Knitted Fabric, GSM-300 +/- 10%.	(ii) 254 grams/ piece.	96% Cotton 4% Spandex Knitted Fabric, GSM-300 +/-10%.	300 grams/ piece.
5.	Men's Full Sleeve Jacket made of 80% Cotton 20% Polyester Knitted Fabric, GSM-250 +/- 10%.	(i) 713 grams/piece.	80% Cotton 20% Polyester Knitted Fabric, GSM-250 +/-10%.	870 grams/ piece.
6.	Men's Jacket with Hood made of 80% Cotton 20% Polyester Knitted Fabric, GSM-250 +/-	(i) 265 grams/piece.	80% Cotton 20% Polyester Knitted Fabric, GSM-250 +/-10%.	887 grams/ piece.
	10%. & 96% Cotton 4% Spandex Knitted Fabric, GSM-300 +/- 10%.	(ii) 100 grams/ piece.	96% Cotton 4% Spandex Knitted Fabric, GSM-300 +/-	110 grams/ piece.

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other as usual condition.

(27)

Case No.323	M/s. Hunter Douglas India P∨t. Ltd., Mumbai.
NC 37/12 dt. 15.12.2011	F.No. 01/84/50/388/AM-12/DES-V
Ratification of input output	norms against Advance Authorisation No.0310582418

dated 07.07.2010.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 12.01.2012.

(28)

Case No.324	M/s. East End Silks Pvt. Ltd.,
NC 37/12 dt. 15.12.2011	F.No. 01/84/50/320/AM-12/DES-V
Ratification of input out	out norms in respect of Advance Authorisation
No.0210153529 dated 13.0	1.2011

Decision: The Committee considered the case as per agenda alongwith other papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 12.01.2012.

(29)

Case No.	M/s. Surendra Saddlery, Kanpur.
NC 37/12 dt. 15.12.2011	F.No. 01/84/50/109/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0610021958	
dated 20.05.2011.	

Decision: The Committee considered the case as per agenda alongwith other papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case on 12.01.2012, keeping in view firm's request dated 15.12.2011. The case stands for re-listing on 12.01.2012.
